scale industries in the States of Karnataka and Bihar during the last three years; and

(d) the steps Central Government have taken to ensure the best use of these loans and to ensure that adequate loans are given to the small scale industries in Karnataka and Bihar ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (d) : The data available with Reserve Bank of India on credit granted to the Small Scale Industries by Public Sector Banks in the States of Karnataka and Bihar for the years 1980, 1981 and 1982 is given below:

(Amount in lakhs)

As on the last Friday of December	Karnataka		Bihar	
	No. of A/Cs.	Amount	No. of A/Cs	Amount
1980	53957	186	44365	82
1981	73387	228	53518	102
1982	78531	266	52521	120

From the above data it will be observed that there has been an increasing flow of bank credit to the small scale industries in the States of Karnataka and Bihar.

Banks have been advised to step up their lendings to the priority sector to 40% of their aggregate credit by March, 1985. Special consideration is required to be given by them to the credit needs of weaker sections in the small scale industry viz., artisans village & cottage industries Advances to the weaker sections in the priority sector including these of artisans, village and cottage industries should reach a level of 25% of priority sector advances by March, 1985. Banks are also required to supervise credit utilisation in order to ensure the end use of funds.

राजस्थान में सैन्य अभ्यासों के कारण नुकसान उठाने वाले किसानों को मुआवजा

4657. **श्री मनफूल सिंह चौधरी :** क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सेना ने राजस्थान के बीकानेर जिले में लूनकरनसर तहसील के 32 गांवों के क्षेत्र में फायरिंग रेंज शुरू कर दी है;

(ख) यदि हां, तो यह फायरिंग रेंज किस तारीख से चालू हुई है;

(ग) सैन्य अभ्यास वर्ष में कितने महीने होता है;

(घ) अभ्यास के दौरान इन गांवों के निवासियों और पशुओं के बाहर न जाने देने के क्या कारण हैं;

(ङ) क्या इन गांवों में खेती करने पर भी प्रतिबंध है;

(च) क्या इन 32 गांवों के किसानों को उनकी फसलों के नुकसान के लिए कोई मुआवजा दिया है;

(छ) क्या इन किसानों को भूमि के लिए कोई मुग्रावजा दिया गया है ग्रथवा उनकी ग्रपनी भूमि के बदले में कोई ग्रौर भूमि दी गई है; ग्रौर

(ज) यदि किसान गांवों को खाली करते हैं तो क्या उनके घरों के लिए मुग्रावजा दिए जाने की सम्भावना है ?

रक्षा मंत्रालय में राज्य मंत्री (श्री के. पी. सिंह देव) : (क) से (ग) मैनोवर फील्ड फायरिंग एण्ड ग्रर्टीलरी प्रैक्टिस एक्ट 1938 के ग्रन्तर्गत ग्रधिसूचित महाजन रैंज नामक एक फील्ड फायरिंग रैंज इस क्षेत्र में 1975 से मौजूद है। फील्ड फायरिंग प्रत्येक वर्ष दिसम्बर ग्रौर जुलाई के बीच में लगभग 100 दिन चलती है।

(घ) वास्तविक फायरिंग के दौरान क्षेत्र में रहने वाले लोगों ग्रौर पशुग्रों को वहां नहीं ग्राने दिया जाता है।

(ङ) वास्तविक फायरिंग के ग्रलावा दूसरे दिनों में इस रैंज में खेती करने पर कोई प्रतिबन्ध नहीं है।

(च) यदि फसलों को वास्तविक नुकसान पहुंचता है तो सेना ग्रौर जिला सिविल ग्रधिकारी मिलकर गांव वालों को देय मुग्रावजा निर्धारित करते हैं।

(छ) ग्रौर (ज) जब इस रैंज के लिए वास्तव में भूमि का ग्रधिग्रहण कर लिया जाता है तो प्रभावित भूमि मालिकों को भूमि ग्रधिग्रहण ग्रधिनियम के ग्रन्तर्गत उचित मुग्रावजा दिया जाएगा।

Guidelines for Grant of Loans of Weaker Sections and Self Employment Schemes

4658. SHRI S.B. SIDNAL : Will the Minister of FINANCE be pleased to state:

(a) the guidelines for granting of loans by the nationalised banks to (i) the weaker section, (ii) for the Self-employment scheme and (iii) on the recommendtions by the represntatives of the people;

(b) the time stipulated far sanction of loans; and

(c) the rules and conditions for repayment of loans ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Reserve Bank of India has been issuing guidelines to public sector banks from time to time to secure a larger flow of credit to the smaller borrowers within the priority sector, and the weaker section. On the recommendation of the Working Group on the role of banks in implementing the new 20-Point Programme, the Reserve Bank of India had issued instructions in February, 1983 that banks should take care to tee that suitable viable schemes are formulated in consultation with the various state dovelopment agencies for all the beneficiaries coming under the definition of weaker sections — and adequate finance provided for them.

The Differential Rate of Interest Scheme makes available very concessional term-loans at the rate of interest of 4 per cent, upto an amount of Rs 5,000/- to persons belonging to the weaker sections of society. No tangible securiry or third-party guarantee is to be asked for from the loanee, who has, however to hypothecate to assets purchased with bank loans.

The objective of the Integrated Rural Development Programme is to